

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
GRANTS FOR FAST TRACK COURTS

3478

SHRI N.R. GOVINDARAJAR

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a) whether Government has discontinued the status of the centrally sponsored scheme for the Fast Track Courts functioning in various States;
- (b) if so, the details thereof;
- (c) whether the grant to these Courts is very meagre compared to the recurring and non-recurring expenditure; and
- (d) if so, the details thereof and the action taken to increase the grant?

ANSWER

MINISTER OF LAW & JUSTICE

(DR. M. VEERAPPA MOILY)

(a) to (d): No, Sir. Government has not discontinued the scheme of central assistance to the states for the Fast Track Courts. In fact, while extending the scheme for a period of five years beyond 31.3.2005, Government enhanced central assistance for non-recurring expenditure and made a provision for an additional amount of Rs. 8.60 lakh per court being given to the States for the first two years after 31.3.2005. Central assistance to the States under the scheme is provided on the basis of the approved norm i.e. Rs. 4.80 lakh per court per annum towards the recurring expenditure. Some of the States have reported expenditure in excess of the assistance provided to them. A statement indicating the central assistance released to the States and the expenditure incurred by them during the year 2007-08 is annexed. There is no proposal at present to increase the rate of central assistance to the States for the Fast Track Courts.